

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

O.A. No. 350/00559/2016

Date of Order: 27.06.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Chhathu Kumar, son of Late Gajadhar Baitha  
Residing at Vill – Chakla, P.O.– Chandua  
P.S.– Bizpur, Pin – 743145.

...Applicant

-vs-

1. The Union of India, service through the Secretary  
Ministry of Defence, 101-A, South Block, New Delhi – 110011.
2. The Joint Secretary (Co-ordination & Works)  
Ministry of Defence, 198 A, South Block, New Delhi – 110011.
3. The Administrative Officer  
Station Workshop EME, Kolkata – 700019.
4. The Secretary, Information and Cultural Affairs  
Writers' Building, Kolkata – 700001.
5. The District Information and Cultural Officer  
District Information and Cultural Affairs  
Jalpaiguri, Sarojendra Deb Raykat Kala Kendre  
Hakim Para, Dist – Jalpaiguri – 736122.
6. The Sub-Divisional Information and Cultural Officer  
Alipurduar, Suryanagar, P.O.– Alipurduar Court  
Jalpaiguri – 736122.
7. The Accounts Officer, Accountant General (A&E)  
West Bengal, Treasury Building  
Government Place (North), Kolkata – 700001.
8. The Treasury Officer, Sub-Division Office, Alipurduar  
District – Jalpaiguri – 736122.

.....Respondents.

For the Applicant : Mr. P.S. Das

For the Respondents : Mr. M.K. Ghara

**ORDER (ORAL)**

**Per Ms. Bidisha Banerjee, Judicial Member:**

Heard learned counsel for both the parties.

2. It seems that the respondents are willing to reconsider the case of the applicant in view of DOP&T letter dated 16.01.2013 whereby and where under time limit of three year for considering the case of compassionate appointment has been waived and old cases, turned down due to non availability of vacancies (5% of DR quota) has been ordered to be reopened.

3. It appears that on 01.08.2016, the applicant was asked to furnish the following certificates for reopening his case:

- (a) Death Certificate
- (b) Certificate in support of educational qualification
- (c) Willingness certificate from the applicant to accept the desired post.
- (d) Documentary proof in support of correct date of birth.
- (e) An affidavit showing details of movable and immovable property of the family, income thereof and its present market value duly verified by the BDO/Tehsildar.
- (f) If there is an earning member in the family living together or separately and supporting or not supporting the family, his/her income certificate from the employer or BDO/Tehsildar along with his/her assets and liabilities in terms of dependents.
- (g) The details regarding present employment status of all the dependents duly verified by the civil authorities.

4. The learned counsel for the respondents submits that the applicant failed to submit the aforesaid documents.

5. On the contrary, the learned counsel for the applicant submits that all the documents have already been submitted to the authorities. Therefore, the respondents be directed to reconsider the case of the applicant in terms of their assurance as on 01.08.2016 as a case of 2010 and was a fresh case.

6. Accordingly, respondents are directed to reopen the case of the applicant on the basis of available of documents and in case, some additional documents are required to be furnished for appropriate consideration as the case is of 2010, the applicant shall be asked to submit the same within a reasonable time.

7. Respondents are further directed that the matter of the applicant shall be placed before the Board of Officers meeting for appropriate consideration as and when Board meets and the orders thereof, shall be communicated to the applicant forthwith.

8. Accordingly the O.A. stands disposed of. No order as to costs.



(Bidisha Banerjee)  
Member (J)